



2026:AHC:17494

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5407 of 2025

Ramashray

.....Petitioner(s)

Versus

State Of U.P And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Singh, Santosh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"II. issue a writ, order or direction in the nature of mandamus commanding the Settlement Officer Consolidation, Mau, District: Mau (Respondent no.2) to ensure the herring of Appeal No.0071/2024 Computerized Case No.202454155100000071 Ramashray Vs. Jayram u/s 11(1) of U.P.C.H. Act, 1953 and decide the same within stipulated time which this Hon'ble Court may fixed.

3. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Settlement Officer Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.
5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.
6. With the aforesaid direction, present writ petition is **disposed of**.

January 22, 2026
Priyanka

(Dinesh Pathak,J.)